

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. T.A.88/1996
CR. 5379-W/81

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

MRINAL KANTI MONDAL

VS.

UNION OF INDIA & ORS.

For the applicant : None

For the respondents : Mr. P.K. Arora, counsel

Heard on : 25.08.99

Order on : 25.08.99

ORDER

When the case is taken up for hearing at 1 p.m., none appears on behalf of the applicant. Mr. P.K. Arora is present on behalf of the respondents.

2. It appears from the records that notice has been served upon the applicant for appointment of advocate but none appeared for the applicant on 4 consecutive occasions. Therefore, we are satisfied that the applicant is no longer interested to proceed with the case.

3. In view of the above, the application is dismissed for default.

G.S. Maingi
(G.S. MAINGI)

MEMBER(A)

D. Purkayastha
(D. PURKAYASTHA)

MEMBER(J)